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**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**M/s NANDANAM TILES AND SANITARIES PVT LTD.**

<b>RELEVANT PARTICULARS</b>	
1. Name of Corporate Debtor	M/s Nandanam Tiles And Sanitaries Pvt Ltd
2. Date of incorporation of Corporate Debtor	23 <sup>rd</sup> June 2016
3. Authority under which Corporate Debtor is incorporated/registered	ROC ERNAKULAM -KERALA
4. Corporate Identity Number of Corporate Debtor	U52609KL2016PTC046116
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	DNo 7/469, 471, 472, Sree Dharmasastha Building, Kunnamkulam Road, Near Sobha City, Puzhakkal, Pin- 680553, Thrissur.(As per MCA records)
6. Insolvency Commencement Date in respect of the Corporate Debtor	19.01.2024
7. Estimated date of closure of Insolvency Resolution Process	July 16 <sup>th</sup> 2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Adv. Jossy SteephenKattur IBBI/IPA-002/IPNo.1056/2021-2022/13627
9. Address and e-mail of the interim resolution professional, as registered with the Board	Barons- 16C, Skyline Imperial Gardens, Stadium Link Road, Kaloor, Emakulam-682025 Email- jossysk@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Barons-16C, Skyline Imperial Gardens, Stadium Link Road, Kaloor, Emakulam-682025 Email-nandanamcirp2024@gmail.com
11. Last date for submission of claims	01/02/2024 (1 <sup>st</sup> February 2024)
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

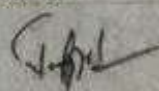
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s **NANDANAM TILES AND SANITARIES PVT.LTD** on 19/01/2024.

The creditors of **M/s NANDANAM TILES AND SANITARIES PVT LTD.** are here by called upon to submit their claims with proof on or before 01/02/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA/Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of  
 Interim Resolution Professional: Adv Jossy Steephen Kattur   
 Date: 22/01/2024 and Place: Emakulam